

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

**No. HC.VII-65/2005/1075/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Malaya Deb,  
Presiding Officer/Member,  
M.A.C.T, Nalbari.

Dated Guwahati, the 13<sup>th</sup> February, 2024.

Sub:- **Casual leave and Restricted holiday.**

Ref:- Your letter No. MACT/N/105 dtd. 09.02.2024.

Madam,

With reference to the above, I am directed to inform you that your prayer for **four days casual leave from 20.02.2024 to 23.02.2024 and restricted holiday on 26.02.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 19.02.2024 till the morning of 27.02.2024**, has been granted. The District & Sessions Judge, Nalbari, and in his absence, the next senior most Judicial Officer available at the station would remain in charge of your Court and Office during your absence.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-65/2005/1076-1077/A, dated 13.02.2024**

Copy to:

1. The District & Sessions Judge, Nalbari.
- ✓ 2. The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**